

Annexure - 4

Name of the Corporate Debtor: Anudan Properties Private Limited; Date of commencement of CIRP: 15/03/2021; List of creditors as on: 03/01/2022

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs.)

Sr. No.	Name of creditor	Details of Claim Received		Details of Claim Admitted				Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of Claim not Admitted	Amount of Claim under Verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Guarantee	Whether Related Party?					
1	Amsons Steels Private Limited	09.04.2021	4,83,94,300	5,08,06,389	Secured Loan given to CD	-	No	2.45	-	(24,12,089)	-	-
2	Mahesh Shah	09.04.2021	1,74,00,000	1,74,27,123	Lien on Flat	-	No	0.84	-	(27,123)	-	-
3	Mahesh Shah	09.04.2021	1,74,00,000	1,73,03,836	Lien on Flat	-	No	0.83	-	96,164	-	-
4	Jayant Thorat and Kamlesh Bhatija	22.06.2021	5,35,05,000	3,88,60,667	Secured Loan given to CD	-	No	1.87	-	1,46,44,333	-	-
5	Prospective Estate & Realty Logical Solutions Pvt. Ltd	21.06.2021	4,95,96,200	4,46,77,589	Secured Loan given to CD	-	No	2.15	-	49,18,611	-	-
6	Hastimal Jain	25.06.2021	6,16,34,923	2,84,78,569		-	No	1.37	-	3,31,56,354	-	-
7	Kiran Khetwani , Geeta Khetwani,Sumit Khetwani, Bhagwan D Khetwani, Dhiraj Rajkumar Khetwani	21.06.2021	92,50,000	81,74,301	Secured Loan given to CD	-	No	0.39		10,75,699	-	-
8	Deepak Kharkar & Jayant Thorat	21.06.2021	89,70,000	90,30,667	Secured Loan given to CD	-	No	0.44	-	(60,667)	-	-
9	Jayant Thorat , Yamuna Thorat, Sheetal Thorat, Rupali Thorat & Sharda Talekar	22.06.2021	92,50,000	62,89,458	Secured Loan given to CD	-	No	0.30	-	29,60,542	-	-
10	Kantilal Shah	25.06.2021	7,21,41,596	2,49,03,325	Secured Loan given to CD	-	No	1.20	-	4,72,38,271	-	-
	TOTAL		34,75,42,019	24,59,51,923	-	-	-	11.85	-	10,15,90,096	-	-

General Notes:-

1. Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation. As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.
2. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
3. Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.
4. The security interest reflected above in favour of the financial creditors is subject to further review.
5. The security interest reflected above is subject to further substantiation/ modification on the basis of additional evidence or clarification.
6. All the aforesaid claims shall be subject to the findings of the report of the forensic/transaction auditor
7. The security provided to lenders are in nature of Flats in the proposed projects for which neither mortgage deed is created nor its been registered. Even the loan agreements and/or MOU are not registered.